

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-350-2020**

Helcino A. Fernandes ... Petitioner
Versus
State of Goa & Ors. ... Respondents

Mr. J. E. Coelho Pereira, Senior Advocate with Mr. Bernard Fernandes, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. A. Kamat, Additional Government Advocate for Respondent Nos. 1 to 3.

Mr. M. D'Souza, Advocate for Respondent No.4.

Mr. J. A. Lobo, Advocate for Respondent Nos.5 and 6.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 7th December, 2020

P.C.

Heard Mr. J. E. Coelho Pereira, learned Senior Advocate who appears alongwith Mr. Bernard Fernandes for the Petitioner, Mr. D. Pangam, learned Advocate General for Respondent Nos. 1 to 3, Mr. M. D'Souza, learned Advocate for Respondent No.4 and Mr. J. A. Lobo, learned Advocate for Respondent Nos.5 and 6.

2. Till date, the Petitioner's application for N.O.C./renewal of N.O.C. to operate water sports activities has not been disposed of. The learned Advocate General states that the Captain of Ports will dispose of

this application in accordance with law and on its own merits as expeditiously as possible and in any case within a period of one week from today. The decision will also be communicated to the Petitioner within a period of one week.

3. At the request of Mr. Pereira, we also grant leave to amend this petition. Amendment to be carried out forthwith and the copies of the same to also be furnished to the learned counsel for the Respondents.

4. If the Respondents wish to file any replies, time to file the same is extended now upto the next week.

5. Stand over to 16th December, 2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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